

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH
LUCKNOW

REVIEW 28/2004
IN
O.A. NO. 424/2002

THIS, THE 12 TH DAY OF SEPTEMBER, 2005

HON'BLE SHRI S.P. ARYA MEMBER (A)

1. Union of India through General Manager, Northern Railway, New Delhi.
2. Divisional railway Manager, Northern Railway, Lucknow Division, Lucknow.
3. Assistant Divisional Engineer-1, Northern Railway, Lucknow Division Lucknow.
4. Senior Section Engineer (Permanent way) II, Northern Railway Alambagh, Lucknow.

Applicants.

By Advocate Shri Raj Singh for Shri A.K. Chaturvedi for reviewist.

Versus

Desh Raj aged about 51 years son of Sri Kalloo, Posted as Trolley Man Under Senior Section engineer (Permanent Way) II, Northern Railway, Alambagh, Lucknow.

By Advocate Shri K.P. Srivastava for applicant/respondents.

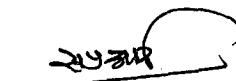
ORDER

BY HON'BLE SHRI S.P. ARYA MEMBER (A)

This review application has filed on 7.4.2004 which was beyond 30 days.

2. I have heard the learned counsel for the parties and perused the records on file.
3. Rule 19 of the Andhra Pradesh Administrative Tribunal (Procedure) Rules 1989 is para materia with Rule 17(1) of the CAT (Procedure) Rules 1987 where 30 days have prescribed for filing

the review application. This power of condonation of delay in filing review application was gone into by the Full Bench judgment of the Andra Pradesh High Court in G. Narasimha Rao Versus Regional Joint Director of School Education, Warangal and Others reported in 2005 (4) SLR 720 and it was held that the review application cannot be entertained if it was filed beyond the period prescribed under the rules, and there is no power to condone the delay in filing the review application. In view of the law laid down as aforesaid, the condonation of delay cannot be made. Accordingly, without going into the merits of the review, the condonation application and review application stand rejected.


(S.P. ARYA)

MEMBER (A)